The Administrators General and Official Trustees (Maharashtra Amendment) Act, 1982

Act 14 of 1983

Keyword(s):
Trustees, Local Fund, Official Trustees, Administrators General

CONTENTS

Preamble.

Sections.

1. Short title and commencement.
3. Amendment of section 19 of Act II of 1913.
MAHARASHTRA ACT No. XIV OF 1983

[THE ADMINISTRATORS-GENERAL AND OFFICIAL TRUSTEES
(MAHARASHTRA AMENDMENT) ACT, 1982.]

[This Act received assent of the President on the 24th February 1983; assent was
first published in the Maharashtra Government Gazette, Part IV, Extraordinary,
on the 1st March 1983.]

An Act to amend the Administrators-General Act, 1963 and the Official Trustees Act
1913, in their application to the State of Maharashtra.

WHENAREAS it is expedient to amend the Administrators-General Act, 1963 and
of the Official Trustees Act, 1913, in their application to the State of Maharashtra, for
the purpose hereinafter appearing; It is hereby enacted in the Thirty-third Year
of the Republic of India as follows:—

1. (1) This Act may be called the Administrators-General and Official Trustees Short title
(Maharashtra Amendment) Act, 1982.

(2) it shall come into force on such date as the State Government may, by notifi-
ication in the Official Gazette, appoint.

2. To section 43 of the Administrators-General Act, 1963, in its application to
of the State of Maharashtra, the following proviso shall be added, namely:—

Provided that, notwithstanding anything contained in the Bombay Local
Fund Audit Act, 1930, the State Government may, by order published in the
Official Gazette, direct that all or any of the accounts of the Administrator-General
for the State, for such period or periods, and in such manner, as may be specified
in the order, shall be audited by an officer or officers deputed by the Chief Auditor,
Local Fund Accounts, and shall be certified by him or them as provided in
section 44.”.

3. In section 19 of the Official Trustees Act, 1913, in its application to the State of
Maharashtra, to sub-section (1), the following proviso shall be added, namely:—

Provided that, notwithstanding anything contained in the Bombay Local
Fund Audit Act, 1930, the State Government may, by order published in the
Official Gazette, direct that all or any of the accounts of the Official Trustee for the
State, for such period or periods, and in such manner, as may be specified in the
order, shall be audited by an officer or officers deputed by the Chief Auditor,
Local Fund Accounts, and shall be certified by him or them as provided in sub-
section (2).”.

1For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1982, Part V,
dated 26th October 1982, at page 300.